

IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

REVIEW PETITION (CIVIL) NO...../2019
(Diary No. 29668/2018)

IN

WRIT PETITION (CIVIL) NO. 1303/1987

NATIONAL LAWYERS' CAMPAIGN FOR JUDICIAL
TRANSPARENCY AND REFORMS REPRESENTED
BY ITS SECRETARY A.C.PHILIP AND ORS.

Petitioners

VERSUS

UNION OF INDIA AND ANR.

Respondents

O R D E R

Permission to file the review petition is granted.

Prayer for open Court hearing is rejected.

There is an inordinate delay of 9071 days in filing the instant petition, for which no satisfactory explanation has been offered by the petitioners.

Thus, though the present petition is liable to be dismissed on the ground of delay itself, yet we have carefully gone through the review petition and the papers connected therewith. We are satisfied that no case for review of the impugned judgment has been made out.

The review petition is accordingly dismissed, both on the ground of delay, as well as, on merits.

.....CJI
(RANJAN GOGOI)

.....J.
(S.A. BOBDE)

.....J.
(N.V. RAMANA)

.....J.
(ARUN MISHRA)

.....J.
(ROHINTON FALI NARIMAN)

.....J.
(R. BANUMATHI)

.....J.
(UDAY UMESH LALIT)

.....J.
(A.M. KHANWILKAR)

.....J.
(ASHOK BHUSHAN)

New Delhi;
October 17, 2019.

ITEM NO.1006

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S
REVIEW PETITION (CIVIL) Diary No. 29668/2018

NATIONAL LAWYERS' CAMPAIGN FOR JUDICIAL
TRANSPARENCY AND REFORMS REPRESENTED
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Petitioners

VERSUS

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Respondents

(IA No. 139060/2018 - APPLICATION FOR LISTING REVIEW PETITION IN
OPEN COURT, IA No. 139052/2018 - APPLICATION FOR PERMISSION TO FILE
REVIEW PETITION, IA No. 139054/2018 - CONDONATION OF DELAY IN
FILING REVIEW PETITION and IA No. 139065/2018 - EXEMPTION FROM
FILING PAPER BOOKS)

Date : 17-10-2019 This matter was circulated today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE ASHOK BHUSHAN

By Circulation

UPON perusing papers the Court made the following
O R D E R

Permission to file the review petition is
granted.

Prayer for open Court hearing is rejected.

The review petition is dismissed, both on the
ground of delay, as well as, on merits, in terms of the
signed order.

Pending interlocutory applications, if any, shall
stand disposed of.

(Deepak Guglani)
Court Master

(Anand Prakash)
Court Master

(signed order is placed on the file)